

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
CAA-26/ND/2023

IN THE MATTER OF:

M/s. Manak Healthcare Pvt. Ltd. and Ors. with
M/s. Manak Bulcon Projects Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Mukun Arora, CS

For the RD

:Ms. Niharika Tanwar, Adv.

For the OL

:Ms. Hemlata Rawat, Adv.

For the Income Tax Department

:

ORDER

Ld. Counsel for the Applicant is directed to file affidavit of service within one week. Ld. Counsel appearing for the RD seeks time to file report. Two weeks' time granted. Ld. Counsel appearing for the Official Liquidator stated that the report has been filed, but the same is not yet uploaded on the DMS. He is directed to take necessary steps for uploading the report within one week. No one has appeared on behalf of the Income Tax Department, nor any report has been filed. Ten days' time granted as a last and final opportunity to the Income Tax Department to file report, failing which the matter will be proceeded without taking the report on record. List on **06.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)